

OPEN COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, PATNA

Date of Order : 01.09.2009

CCPA No. 88/2006

[Arising out of O.A. No. 15/2006]

C O R A M

HON'BLE MRS. JUSTICE REKHA KUMARI, MEMBER [J]

HON'BLE MR. SUDHIR KUMAR, MEMBER [A]

Ganga Prasad

Vs.

Union of India & Ors.

Counsel for the applicant: Shri S.K. Singh

Counsel for the respondents: Shri Mukundjee

O R D E R

[ORAL]

Rekha Kumari, Member [J]:- Heard the learned counsel for the applicant and the learned counsel for the respondents.

2. This CP has been filed for non compliance of the order dated 09.03.2006 passed in OA No. 15/2006.

3. The learned counsel for the applicant submitted that though he is getting pension, the order relating to interest @ 8% has not been paid to him despite the observation of this Tribunal to pay the same within one month after passing of the order.

4. The learned counsel for the respondents, on the other hand, referring to Annexure R/1 stated that according to the order passed in OA 15/2006 (Annexure-1) the respondent no. 5 was directed to consider the reliefs sought for by the applicant and it was directed that if the prayer of the applicant was allowed payment was to be made within one month of the order of respondent no. 5. It was further directed that if the arrears were not paid within one month, the applicant would be entitled to interest at the rate of 8% per annum. He further submitted that though there has been some delay in calculating the arrears, the same has been paid to the applicant as per direction given in the OA and therefore there has not been any willful negligence on the part of the respondent and the contempt petition may be drafted.

5. Considering the above submissions, we find that no contempt has been committed by the respondents. The contempt petition is dropped and notices issued stand discharged.


[Sudhir Kumar] /M[A]


[Rekha Kumari] /M[J]

srk.